

**FIR No. 313/2016**  
**PS Khyala**  
**U/s 302/201/34 IPC**  
**State Vs. Sanjay Kumar Sahu**

09.09.2020

The matters fixed in this court are being dealt with as per Office Order bearing no. 545/13726-13784/Misc./Gaz./DJ West/Delhi/2020 dated 31.08.2020 and Order No. 546/ 13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Rajat Kalra, Ld. substitute Addl. P.P. for the State.

Ms. Drishti Malhotra, proxy counsel for Shri F.K. Jha, Ld. Counsel for the accused/applicant namely Sanjay Kumar Sahu.

This is fresh application for extension of interim bail.

Report of IO has not come.

On request, put up for consideration on 10.09.2020 through video conferencing through CISCO Webex App. Meanwhile, report of IO be summoned for next date.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
09.09.2020

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**FIR No. 326/2016**  
**PS Vikas Puri**  
**U/s 302/307/452/427/147/148/149/34/120B IPC**  
**State Vs. Harish**

09.09.2020

The matters fixed in this court are being dealt with as per Office Order bearing no. 545/13726-13784/Misc./Gaz./DJ West/Delhi/2020 dated 31.08.2020 and Order No. 546/ 13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Rajat Kalra, Ld. substitute Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Ms. Yamini Sharma, Ld. Counsel for the applicant/accused namely Harish, through video conferencing through CISCO Webex App.

This is an application for extension of interim bail u/s 439 Cr.P.C.

Ld. substitute Addl. P.P. for the State has submitted that the applicant was admitted to interim bail as per order dated 21.07.2020 passed by Hon'ble High Court of Delhi in Bail Application No.1675/ 2020 titled as "Harish Vs. State (Govt. of NCT) and the directions were given to the applicant that he shall surrender before

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the jail authority on expiry of 45 days period, as mentioned in para 8 of the said order. Ld. substitute Addl. P.P. for the State submits that in view of the above facts and circumstances, this court is not having any jurisdiction to pass the order regarding extension of interim bail as mentioned above.

In view of above facts and circumstances and submissions made, the Ld. counsel for the applicant prays that the present application regarding extension of interim bail may be dismissed as withdrawn.

In view of above submissions and prayer made on behalf of applicant, the present application is hereby dismissed as withdrawn.

Copy of this order be provided to both the sides. One copy of the order be sent to concerned Jail Superintendent for information.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
09.09.2020

**FIR No. 506/2020**  
**PS Moti Nagar**  
**U/s 376/406/506 IPC & 6 POCSO Act**  
**State Vs. Gurpreet Singh @ Nonu**

09.09.2020

The matters fixed in this court are being dealt with as per Office Order bearing no. 545/13726-13784/Misc./Gaz./DJ West/Delhi/2020 dated 31.08.2020 and Order No. 546/ 13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Rajat Kalra, Ld. substitute Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri Naveen Kumar, Ld. Counsel for the applicant/prosecutrix, as stated, through video conferencing through CISCO Webex App.

Reader of the court has submitted that no application for bail is fixed today in this case before this court on behalf of accused Gurpreet Singh @ Nonu and this is only an application on behalf of the prosecutrix.

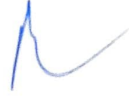
It is prayed on behalf of applicant that any date of next week may be given and meanwhile the report of IO may be called.

  
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Now, put up for consideration on 14.09.2020 through video conferencing, as prayed. Meanwhile, IO to report.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
09.09.2020  
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**Bail Application No. 2006/2020**  
**FIR No. 640/2020**  
**PS Punjabi Bagh**  
**U/s 356/379/411/385/507/120B/34 IPC**  
**State Vs. Jitender @ Sonu**

09.09.2020

The matters fixed in this court are being dealt with as per Office Order bearing no. 545/13726-13784/Misc./Gaz./DJ West/Delhi/2020 dated 31.08.2020 and Order No. 546/ 13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Rajat Kalra, Ld. substitute Addl. P.P. for the State.

Shri Akhil Tarun Goel, Ld. Counsel for the applicant/accused namely Jitender @ Sonu in person although the matter is fixed for hearing through video conferencing today.

This is fresh application for bail u/s 439 Cr.P.C.

IO not present.

Report of IO has not come so far.

On request, put up for consideration on 11.09.2020.

Meanwhile, IO be summoned with report for next date.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
09.09.2020

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**Bail Application No. 1994/2020  
FIR No. 731/2020  
PS Rajouri Garden  
U/s 498A/406/34 IPC  
State Vs. Joginder Kaur**

09.09.2020

The matters fixed in this court are being dealt with as per Office Order bearing no. 545/13726-13784/Misc./Gaz./DJ West/Delhi/2020 dated 31.08.2020 and Order No. 546/ 13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Rajat Kalra, Ld. substitute Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri H.S. Dhawan, Ld. Counsel for the applicant/accused namely Joginder Kaur, through video conferencing through CISCO Webex App.

IO not present.

The reply of SI Asha Singh dated 09.09.2020 has come.

This is fresh application for anticipatory bail u/s 438 Cr.P.C.

Ld. Regular Addl. P.P. for the State is reported to be on leave today.



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The complainant Ms. "R.D." is also present in person who submits that her counsel is not available today. Short adjournment sought.

Ld. Counsel for the applicant prays that one or two days time may be granted.

In the interest of justice and in view of submissions made, put up for consideration through video conferencing on 11.09.2020, as prayed.

Ld. substitute Addl. P.P. for the State prays that IO be summoned for seeking certain clarifications.

IO be summoned for next date.

The complainant is also directed to appear alongwith her counsel through video conferencing on the next date.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
09.09.2020



**Bail Application No. 1995/2020**  
**FIR No. 731/2020**  
**PS Rajouri Garden**  
**U/s 498A/406/34 IPC**  
**State Vs. Ravinder Pal Singh**

09.09.2020

The matters fixed in this court are being dealt with as per Office Order bearing no. 545/13726-13784/Misc./Gaz./DJ West/Delhi/2020 dated 31.08.2020 and Order No. 546/ 13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Rajat Kalra, Ld. substitute Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri H.S. Dhawan, Ld. Counsel for the applicant/accused namely Ravinder Pal Singh, through video conferencing through CISCO Webex App.

IO not present.

The reply of SI Asha Singh dated 09.09.2020 has come.

This is fresh application for anticipatory bail u/s 438 Cr.P.C.

Ld. Regular Addl. P.P. for the State is reported to be on leave today.

  
09/9/2020

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The complainant Ms. "R.D." is also present in person who submits that her counsel is not available today. Short adjournment sought.

Ld. Counsel for the applicant prays that one or two days time may be granted.

In the interest of justice and in view of submissions made, put up for consideration through video conferencing on 11.09.2020, as prayed.

Ld. substitute Addl. P.P. for the State prays that IO be summoned for seeking certain clarifications.

IO be summoned for next date.

The complainant is also directed to appear alongwith her counsel through video conferencing on the next date.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
09.09.2020

**Bail Application No. 2003**  
**FIR No. 44/2020**  
**PS Ranjit Nagar**  
**U/s 323/341/506/34 IPC**  
**State Vs. (1). Avinash**  
**(2). Vikas @ Goonga**

09.09.2020

The matters fixed in this court are being dealt with as per Office Order bearing no. 545/13726-13784/Misc./Gaz./DJ West/Delhi/2020 dated 31.08.2020 and Order No. 546/ 13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Rajat Kalra, Ld. substitute Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

This is fresh application for anticipatory bail.

Ahlmad of the court of the undersigned has submitted that in the present case Shri C.S. Rathour, Ld. Counsel for the applicants/accused persons namely Vikas @ Goonga and Avinash could not be connected through video conferencing through CISCO Webex App. and it has been telephonically informed by the said Ld. Counsel from his mobile no. 9313781649 on the mobile no. 8930137830 of the Ahlmad that due to technical problem Ld. Counsel is unable to connect

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and it is prayed that matter may be fixed tomorrow and the Ld. Counsel shall appear in person.

In view of above facts and circumstances and in the interest of justice, put up for consideration on 10.09.2020, as prayed.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
09.09.2020

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**Bail Application No. 2002**  
**FIR No. 31/2020**  
**PS Ranjit Nagar**  
**U/s 324/354/34 IPC**  
**State Vs. Kuldeep**

09.09.2020

The matters fixed in this court are being dealt with as per Office Order bearing no. 545/13726-13784/Misc./Gaz./DJ West/Delhi/2020 dated 31.08.2020 and Order No. 546/ 13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Rajat Kalra, Ld. substitute Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

This is fresh application for anticipatory bail.

Ahlmad of the court of the undersigned has submitted that in the present case Shri C.S. Rathour, Ld. Counsel for the applicant/accused namely Kuldeep could not be connected through video conferencing through CISCO Webex App. and it has been telephonically informed by the said Ld. Counsel from his mobile no. 9313781649 on the mobile no. 8930137830 of the Ahlmad that due to technical problem Ld. Counsel is unable to connect and it is prayed that matter may be fixed tomorrow and the Ld. Counsel shall appear in person.

  
09/9/2020

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In view of above facts and circumstances and in the interest of justice, put up for consideration on 10.09.2020, as prayed.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
09.09.2020

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**Bail Application No. 2001**  
**FIR No. 205/2019**  
**PS Ranjit Nagar**  
**U/s 323/341/506/34 IPC**  
**State Vs. (1). Vikas @ Goonga**  
**(2). Kuldeep**  
**(3). Avinash**

09.09.2020

The matters fixed in this court are being dealt with as per Office Order bearing no. 545/13726-13784/Misc./Gaz./DJ West/Delhi/2020 dated 31.08.2020 and Order No. 546/ 13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Rajat Kalra, Ld. substitute Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

This is fresh application for anticipatory bail.

Reply of ASI Pawan Kumar dated Nil has come.

Ahlmad of the court of the undersigned has submitted that in the present case Shri C.S. Rathour, Ld. Counsel for the applicants/accused persons namely Vikas @ Goonga, Kuldeep and Avinash could not be connected through video conferencing through CISCO Webex App. and it has been telephonically informed by the said Ld. Counsel from his mobile no. 9313781649 on the mobile no. 8930137830 of the Ahlmad that due to technical problem Ld. Counsel is unable to connect

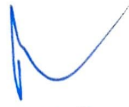
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09/9/2020

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and it is prayed that matter may be fixed tomorrow and the Ld. Counsel shall appear in person.

In view of above facts and circumstances and in the interest of justice, put up for consideration on 10.09.2020, as prayed.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
09.09.2020

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**Ball Application No. 1936**  
**FIR No. 774/2019**  
**PS Nangloi**  
**U/s 307/326/506 IPC**  
**State Vs. Salman**

09.09.2020

The matters fixed in this court are being dealt with as per Office Order bearing no. 545/13726-13784/Misc./Gaz./DJ West/Delhi/2020 dated 31.08.2020 and Order No. 546/ 13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Rajat Kalra, Ld. substitute Addl. P.P. for the State.

Ahlmad of the court of the undersigned has submitted that in the present case Shri Sauraj Yadav, Advocate for the applicant/accused could not be connected through video conferencing through CISCO Webex App. and it has been telephonically informed by the said Ld. Counsel from his mobile no. 8448924500 on the mobile no. 8930137830 of the Ahlmad that due to technical problem Ld. Counsel is unable to connect. It is further informed that main counsel Shri Dan Bahadur Yadav is not available today.

In view of above facts and circumstances and in the interest

  
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of justice, put up for consideration on 14.09.2020 through video conferencing.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
09.09.2020

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**Bail Application No. 1996**  
**FIR No. Not known**  
**PS Patel Nagar**  
**U/s Not known**  
**State Vs. Suresh**

09.09.2020

The matters fixed in this court are being dealt with as per Office Order bearing no. 545/13726-13784/Misc./Gaz./DJ West/Delhi/2020 dated 31.08.2020 and Order No. 546/ 13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Rajat Kalra, Ld. substitute Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

This is fresh application for anticipatory bail.

Report of W/SI Jaspreet Pannu dated 09.09.2020 has come.

Ahlmad of the court of the undersigned has submitted that in the present case Shri Ankit Rai, Ld. Counsel for the applicant/accused could not be connected through video conferencing through CISCO Webex App. and it has been telephonically informed by the said Ld. Counsel from his mobile no. 9910982789 on the mobile no. 8930137830 of the Ahlmad that due to technical problem Ld. Counsel is unable to connect.

  
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In view of above facts and circumstances and in the interest of justice, put up for consideration on 11.09.2020 through video conferencing, as prayed.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
09.09.2020

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**Bail Application No. 1967  
FIR No. 311/2020  
PS Patel Nagar  
U/s 420/120B IPC  
State Vs. Krishan Kumar**

09.09.2020

The matters fixed in this court are being dealt with as per Office Order bearing no. 545/13726-13784/Misc./Gaz./DJ West/Delhi/2020 dated 31.08.2020 and Order No. 546/ 13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Rajat Kalra, Ld. substitute Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri Alok Pandey, Ld. Counsel for the complainant namely Shri Maninder Kohli, through video conferencing through CISCO Webex App.

Shri Janender Kumar Chumbak, Ld. Counsel for the applicant/ accused namely Krishan Kumar in person.

This is application for anticipatory bail.

IO SI Sohan Lal in person who has filed reply dated 09.09.2020. Copy be supplied to the Ld. Counsel for the accused, as prayed.

Ld. Counsel for the complainant submits that presently he



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is in Hyderabad and today he shall be returning to Delhi and his flight is in the evening today. It is prayed that matter may be fixed day after tomorrow, if possible.

Ld. Counsel for the applicant/ accused also submits that the matter may be put up for consideration on 11.09.2020 and he shall appear physically.

Ld. Counsel for the complainant has also submitted that he shall appear physically on the next date.

On request put up for consideration on 11.09.2020, as prayed.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
09.09.2020

**FIR No. 450/2020**  
**PS Moti Nagar**  
**State Vs. Deepak**  
**U/s 363/366/376/354D/354B/195/197/328/120 B IPC**  
**& 4/6/10/21 POCSO Act**

09.09.2020

The matters fixed in this court are being dealt with as per Office Order bearing no. 545/13726-13784/Misc./Gaz./DJ West/Delhi/2020 dated 31.08.2020 and Order No. 546/ 13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Rajat Kalra, Ld. Substitute Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri Ravinder Kumar, Ld. Counsel for the applicant/accused namely Deepak, through video conferencing through CISCO Webex App.


Heard.

This is not an application for bail, however, the application is for providing clothes to the applicant in jail.

Ld. Addl. P.P. for the State submits that the matter relates to POCSO Act offences.

Ld. Counsel for the applicant/accused prays that the application may be disposed off as withdrawn and he shall move

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09/9/2020

appropriate application before the concerned POCSO Court.

In view of the above submissions, the application under consideration is hereby dismissed as withdrawn.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
09.09.2020



**Bail Application No. 1883**  
**FIR No. 900/2020**  
**PS Nangloi**  
**U/s 394/397/411/201/34 IPC & 27 Arms Act**  
**State Vs. Ravi**

09.09.2020

The matters fixed in this court are being dealt with as per Office Order bearing no. 545/13726-13784/Misc./Gaz./DJ West/Delhi/2020 dated 31.08.2020 and Order No. 546/ 13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Rajat Kalra, Ld. Substitute Addl. P.P. for the State.

Shri Dilip Kumar Singh, Ld. Counsel for the applicant/  
accused namely Ravi.

Heard on the application for bail u/s 439 Cr.P.C. Record perused.

Ld. Counsel for the applicant submits that no direct role has been alleged against the applicant in the offence in question. It is further submitted that applicant is not involved in the commission of the offence. It is submitted that applicant is in custody in this case since 18.08.2020. It is submitted on behalf of accused that accused is innocent.

On the other hand Ld. Addl. P.P. for the State has opposed

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*09/9/2020*

the bail application and submitted that as per report of IO SI Naresh Kumar dated 03.09.2020, applicant has refused for his T.I.P. and investigation is still pending. It is further submitted on behalf of State that the applicant is also involved in other criminal case of similar nature.

I have considered the rival submissions of both the sides.

In view of overall facts and circumstances and considering the nature and seriousness of the offence and the fact that the investigation is still pending, I see no merits in the bail application under consideration. Hence, the same is hereby dismissed. Ordered accordingly. Copy of this order be provided to both the sides. One copy of this order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the concerned court.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
09.09.2020

**Bail Application No. 1703**  
**FIR No. 247/2020**  
**PS Ranjit Nagar**  
**U/s 381/411/414/120B/34 IPC**  
**State Vs. Guddu Kumar**

09.09.2020

The matters fixed in this court are being dealt with as per Office Order bearing no. 545/13726-13784/Misc./Gaz./DJ West/Delhi/2020 dated 31.08.2020 and Order No. 546/ 13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Rajat Kalra, Ld. Substitute Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri Monty Singh, Ld. Counsel for the applicant/accused namely Guddu Kumar, through video conferencing through CISCO Webex App.

IO SI Gajender Singh in person who has filed the report dated 09.09.2020.

Heard on the second bail application u/s 439 Cr.P.C. Record perused.

Ld. Counsel for the accused submits that first bail application of this applicant was dismissed by the Ld. ASJ, West, Tis Hazari, Delhi on 24.07.2020 and it is further submitted that at that

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09/9/2020

time the investigation was still pending. It is submitted that chargesheet has already been filed and the co-accused Pankaj is on bail in this case.

IO admits that co-accused Pankaj is on bail in this case and the chargesheet has already been filed on 29.08.2020.

In view of the above facts and circumstances and considering the fact that co-accused is on bail and the chargesheet has already been filed and in the interest of justice, applicant/accused namely Guddu Kumar is hereby admitted to bail on furnishing personal bond in the sum of Rs. 30,000/- with one surety of the like amount to the satisfaction of the concerned Ld. M.M./ Ld. Duty M.M. However, the applicant/accused shall not try to influence any of the prosecution witnesses and shall not try to tamper with any evidence. Ordered accordingly. Application under consideration stands disposed off.

On request copy of this order be provided to both the sides. One copy of order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the concerned Ld. M.M./Duty M.M. for information.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
09.09.2020

**Bail Application No. 2004/2020**  
**FIR No. 639/2020**  
**PS Tilak Nagar**  
**U/s 354/506 IPC**  
**State Vs. Sahil**

09.09.2020

The matters fixed in this court are being dealt with as per Office Order bearing no. 545/13726-13784/Misc./Gaz./DJ West/Delhi/2020 dated 31.08.2020 and Order No. 546/ 13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Rajat Kalra, Ld. substitute Adl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri Mohan Kumar, Ld. Counsel for the applicant/accused namely Sahil, through video conferencing through CISCO Webex App.

Report of ASI Saroj dated 09.09.2020 has come.

This is fresh application for anticipatory bail u/s 438 Cr.P.C.

Ld. substitute Adl. P.P. for the State prays that notice of this application be issued to the complainant/informant through IO.

On request, put up for consideration of this application on 10.09.2020 through video conferencing, as prayed. Meanwhile, notice

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09/09/2020

Through Mail

09/09/20

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be issued to the complainant/informant through IO for next date.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
09.09.2020  
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**Bail Application No. 2007**  
**FIR No. 425/2020**  
**PS Tilak Nagar**  
**U/s 307/201/34 IPC**  
**State Vs. Himanshu @ Aman**

09.09.2020

The matters fixed in this court are being dealt with as per Office Order bearing no. 545/13726-13784/Misc./Gaz./DJ West/Delhi/2020 dated 31.08.2020 and Order No. 546/ 13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Rajat Kalra, Ld. Substitute Addl. P.P. for the State.

Shri Deepak Sharma, Ld. Counsel for the accused namely Himanshu @ Aman in person although the matter is shown to be listed through video conferencing.

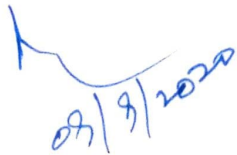
IO not present.

This is second bail application u/s 439 Cr.P.C. First bail application was dismissed on 15.07.2020, as submitted.

Reply of bail application has come.

Ld. Addl. P.P. for the State prays that IO may be summoned for seeking certain clarifications and also to apprise the court whether the chargesheet has been filed or not.

Contd....p/2

  
09/09/2020

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On request put up for consideration on 10.09.2020 through physical hearing. IO be summoned for the next date.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
09.09.2020



**Bail Application No.1860  
FIR No. 715/2020  
PS Paschim Vihar West  
U/s 376D/328 IPC  
State Vs. Rakesh**

09.09.2020

The matters fixed in this court are being dealt with as per Office Order bearing no. 545/13726-13784/Misc./Gaz./DJ West/Delhi/2020 dated 31.08.2020 and Order No. 546/ 13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Rajat Kalra, Ld. Substitute Addl. P.P. for the State.

Shri Abhishek Mudgal, Ld. Counsel for the accused/applicant namely Rakesh, in person although the matter is shown to be listed through video conferencing.

Reader of the court has submitted that so far the victim has not appeared either physically or through V.C. in this case.

On request and in the interest of justice, put up for consideration on 11.09.2020 through video conferencing. Meanwhile, notice of this bail application be issued to the complainant/informant/victim through IO as the matter pertains to the offence u/s 376D IPC.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
09.09.2020

**Bail Application No. 2000**  
**FIR No. 752/2015**  
**PS Khayala**  
**U/s 326/341/34 IPC**  
**State Vs. Ram Swaroop**

09.09.2020

The matters fixed in this court are being dealt with as per Office Order bearing no. 545/13726-13784/Misc./Gaz./DJ West/Delhi/2020 dated 31.08.2020 and Order No. 546/ 13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Rajat Kalra, Ld. Substitute Addl. P.P. for the State.

Mohd. Iliyas, Ld. Counsel for the accused/applicant namely Ram Swaroop.

SI Naseeb Singh in person who submits that IO is HC Hari Singh who is on leave.

This is fresh application u/s 439 Cr.P.C.

IO not present. Report of IO has not come.

Put up for consideration on 11.09.2020. Meanwhile, report be summoned from concerned IO/SHO on the above mentioned application.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
09.09.2020

**Bail Application No. 1972**  
**FIR No. 229/2020**  
**PS Rajouri Garden**  
**U/s 307/34 IPC**  
**State Vs. Jameel Akhtar**

09.09.2020

The matters fixed in this court are being dealt with as per Office Order bearing no. 545/13726-13784/Misc./Gaz./DJ West/Delhi/2020 dated 31.08.2020 and Order No. 546/13785-13810/Bail Petition/Gaz./DJ West/2020 dated 31.08.2020 of Id. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.


Present: Sh. Rajat Kalra, Id. Substitute Addl. P.P. for the State.

Shri Bhaskhar Kumar Shukla, Id. Counsel for the applicant/accused namely Jameel Akhtar.

SI Ajay Kumar in person who has filed reply dated 09.09.2020 to the bail application.

TCR/Chargesheet has not come as per last order.

On request put up for consideration on 11.09.2020. Meanwhile, TCR be summoned for next date as per last order, as prayed.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
09.09.2020

**Bail Application No.1997/2020**  
**FIR No. 122/2020**  
**PS Patel Nagar**  
**U/s 392/397/411/34 IPC**  
**State Vs. Jonathan @ Vicky**

09.09.2020

The matters fixed in this court are being dealt with as per Office Order bearing no. 545/13726-13784/Misc./Gaz./DJ West/Delhi/2020 dated 31.08.2020 and Order No. 546/ 13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Rajat Kalra, Ld. substitute Addl. P.P. for the State.

Shri P.K. Ghosh, Ld. Counsel for the applicant/accused namely Jonathan @ Vicky.

This is fresh bail application u/s 439 Cr.P.C.

IO not present. Report has not come.

Put up for consideration on 11.09.2020. Meanwhile, IO to report.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
09.09.2020

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**Bail Application No. 2005/2020**  
**GD No. 0009A**  
**PS Punjabi Bagh**  
**U/s 354-B/363 IPC & 12 POCSO Act**  
**State Vs. Suraj**

09.09.2020

The matters fixed in this court are being dealt with as per Office Order bearing no. 545/13726-13784/Misc./Gaz./DJ West/Delhi/2020 dated 31.08.2020 and Order No. 546/ 13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Rajat Kalra, Ld. substitute Addl. P.P. for the State.

None for applicant/accused Suraj despite repeated calls.

This is fresh bail application u/s 439 Cr.P.C.

IO not present. Report of IO has not come

In the interest of justice, no adverse order has been passed due to absence of applicant today.

Put up for consideration on 10.09.2020. Meanwhile, IO to furnish the report.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
09.09.2020

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**Bail Application No.1953  
FIR No. 584/2020  
PS Paschim Vihar  
U/s 392/397/34 IPC  
State Vs. Sonu**

09.09.2020

The matters fixed in this court are being dealt with as per Office Order bearing no. 545/13726-13784/Misc./Gaz./DJ West/Delhi/2020 dated 31.08.2020 and Order No. 546/ 13785-13810/Bail Power/Gaz./DJ West/2020 dated 31.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Rajat Kalra, Ld. substitute Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri Ravi Kant Pandey, Ld. Counsel for the applicant/accused namely Sonu, through video conferencing through CISCO Webex App.

IO not present.

Ld. Substitute Addl. P.P. for the State prays that IO may be summoned to apprise the court whether he has filed charge-sheet in this case or not as per last order.

Last order reflects that Ahlmad of the concerned court has reported that despite search, the charge-sheet could not be found.

Contd..p/2

  
09/9/2020

-2-

On request, put up for consideration on 10.09.2020 through video conferencing, as prayed. Meanwhile, notice be issued to IO to furnish the report as per last order regarding filing of the charge-sheet.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
09.09.2020

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